

17. Consumers 'Protection Council, Tiruchirapally.
18. Consumer Education and Research Centre, Ahmedabad.
19. Consumers Protection Association, Agartala.
20. Mahila Upbhokta Parishad, Hapur.
21. Consumers Action Forum, Calcutta.

Supply of Chloride Formulation to Check Water Borne Diseases

3801. SHRI RAM BHAGAT PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government supplied chloride formulation for checking water borne diseases to flood affected areas in the country during 1988-89; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). No, however the State Government/U. Ts Administrations procure chloride formulations for checking water borne diseases direct from market.

Setting up of Industrial Relations Commission

3802. SHRI V. SOBHANADREESWARA RAO: Will the Minister of LABOUR be pleased to state:

(a) whether the National Commission on Labour has recommended for establishment of an Industrial Relations Commission;

(b) if so, whether Government have

accepted the recommendation;

(c) if so, the details thereof; and

(d) the time by which the Industrial Relations Commission is likely to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) to (d). based on the recommendations made by the National Commission on Labour, among others, Industrial Relations Commissions are proposed to set up under Article 323B of the Constitution of India, as part of new set-up for handling industrial relations. These Commissions will comprise Judicial and Technical Members, the latter being drawn from amongst persons having eminence in the field of industry, labour or management. These Commissions are proposed to be entrusted with the functions of adjudication of industrial disputes (other than those assigned to Labour Courts) and hearing of appeals against the orders of Labour Courts. The Trade Unions and the Industrial Disputes (Amendment) Bill, 1988 providing for the setting up of such Commissions was introduced in the Rajya Sabha on the 13th May, 1988 and is at present before the Parliament.

Purchases of Drugs only from Public Sector Drug Unit

3803. SHRI VISHNU MODI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether private drug companies have been placed outside the purview of the purchase programme by various State Health Departments and other Government agencies;

(b) if so, the reasons therefor;